

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 311
268/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer, Ward 23(1), New Delhi

.....APPLICANT/PETITIONER

Vs

Registrar of Companies, Delhi & Ors.

.....RESPONDENT

SECTION

U/s 252 Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,
Mr. Rishabh Nangia, JSCs, Adv Nikhil Jain

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

In compliance with the order dated 08.01.2024, the Appellant has placed on record the proof and affidavit of service which was filed on 02.03.2024. No one has appeared on behalf of the Respondent Nos. 2 to 4 nor any reply has been filed. Therefore, Respondent Nos. 2 to 4 set *ex parte*. The Assessment Order and Demand Notice are on record.

Order **reserved**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)